

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. E/126 /2010 -SM[BR] E / STAY / 110 / 2010-SM[BR]

Date 04/03/2010

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S BAJAJ HINDUSTAN LTD.
UNIT-GANGNAULI,
DISTT. SAHARANPUR.
M/S BAJAJ HINDUSTAN LTD.

Appellant

Vs
Respondent

C.C.E. MEERUT I

I am directed to transmit herewith a certified copy of Final order No. 268 / 2010-SM[BR]& S/ 96 /2010 dated 26.2.2010 passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(SM Appeal Branch)

Copy to :

1. Respondent

C.C.E. MEERUT I

EXCISE CHOWK, OPPOSITE CHOUDHARY CHARAN SINGH UNIVERSITY MANGAL PANDAY NAGAR, MEERUT - 250005.

2. Adv. / Consult

MR. BIPIN GARG

B-1/1289, A-VASANT KUNJ, NEW DELHI

3 S.D.R

4 ~~J.C.D.R.~~

5 Bar association. CESTAT. New Delhi

6 Director Publications. Customs, Excise. I.P. Estate. New Delhi

7 M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi - 3

8 Commercial Laws of India Pvt Ltd. Post Bag No. 1033, No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10 M/s Manupatra Information Solutions Pvt Ltd. Excise & Customs Cases B-37, Sector - 1, Noida - 201301, Gautam Budh Nagar, (UP)

11 M/s. Deeparchie Publications. M-93, Marg. 46, Saket. New Delhi 110017

12 Taxindiaonline.com Pvt Ltd. B-XI/8183, Vasant Kuni, New Delhi - 110070

13 Taxmann Allied Service Pvt Ltd., 21/35, West Puniabi Bagh, New Delhi - 110026

14 Easv Service Tax Online Dot Com Pvt Ltd. 407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

15 LAWCRUX Advisors Pvt Ltd. LAW House. 1-8, Sector - 10, Faridabad 121003 (Harvana)

16 Office Copy

17 Guard file


Assistant Registrar
(SM Appeal Branch)

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
COURT NO.II**

E/S 110/2010, E/Appeal No.126/2010-SM(Br)

(Arising out of order in appeal No.131/CE/MRT.I/09 dated 29.10.09 passed by the Commissioner of Central Excise (Appeals), Meerut-I)

M/s Bajaj Hindustan Ltd

Appellant

Vs

CCE, Meerut-I

Respondent

Appeared for Appellant : Shri Manish Saharan, Advocate
Appeared for Respondent : Shri V.K. Saxena, Jt CDR

Date of Hearing: 22.2.2010

Coram: **Hon'ble Mr.D.N. Panda, Judicial Member**

final Order No. 268 /2010 SM(Br) ↓
Per D.N. Panda: *STAY ORDER No - 96 /2010 SM(Br)*

Both sides agree that this matter relates to testing of the use of Welding Electrodes applying the ratio laid down by the Tribunal in the case of Kisan Sahkari Chini Mills Ltd Vs CCE Meerut-II reported in 2010 (96) RLT 141 (CESTAT-DEL) and Vikaram Cement Vs CCE Indore Final Order No. 603/09 dated 24.7.2009.

2. When such a proposal comes forward, the appeal is disposed of with the direction to the learned adjudicating authority to grant fair opportunity of hearing to the appellant and dispose the matter in the light of law laid down. In the result both the appeal and stay application are disposed of.

(Order dictated and pronounced in the open Court).

(D.N. Panda)
Judicial Member